

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 101
IB-(PP)-02/ND/2021

IN THE MATTER OF:

M/s Krrish Realtech Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 54 C of IBC Code,2016

Order delivered on 21.10.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

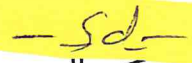
PRESENT: Adv Kanvi Nagpal, Sudeep Kumar Shrotriya (Adv.)
Advocates for objectors- Adv Lashita Dhingra and Adv Siddharth Bhatli
Advocate Sandeep Bajaj, Vipul Jai, Nishant Choudhary
Sr. Adv. Arun Katpalia, P. Nagesh, Adv. Saurabh Kalia and Adv. Gaurav Sharma
for Applicant, Eshna Kumar, Advocate for RWA intervenors
Adv. Gaurav Puri, Mr. Sarthak Gupta & Ms. Yashika Verma
Abhishek Anand, Adv & Pathik Choudhury, Adv for RP

ORDER

Heard the Ld. Sr. Counsel for the Applicant. In the course of hearing, the Ld. Counsels for the Objectors submitted that they wish to file objections in the application filed by the Applicant.

Considering the submissions, the persons, who are opposing the prayer of the Applicant, are directed to file their objections within a week from today after serving advance copies to the Applicant's Counsel. The Applicant is at liberty to file rejoinder, if any, within two weeks from the date of receipt of such objection. The Applicant is also directed to ensure that the application is complete in terms of the provisions of law.

List the matter on 23rd November, 2021.


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)